

ITEM NO.20

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1172/2024

(Arising out of impugned final judgment and order dated 14-12-2023 in WPC No. 42320/2022 passed by the High Court of Kerala at Ernakulam)

Y

Petitioner(s)

VERSUS

X & ORS.

Respondent(s)

(IA No. 39637/2024 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT, IA No. 84309/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 173630/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 85124/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 148976/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 146528/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CONMT.PET.(C) No. 482/2024 in SLP(C) No. 1172/2024 (XI-A)

Date : 15-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. A K Ganguli, Sr. Adv.
Mr. Prashant Padmanabhan, AOR
Mr. Sethu Nandakumar, Adv.

Mr. Johnson Gomez, Adv.
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.
Mr. Sugam Agrawal, Adv.
Mr. Yudhvir Dalal, Adv.

For Respondent(s) Mr. Johnson Gomez, Adv.
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.
Mr. Sugam Agrawal, Adv.
Mr. Yudhvir Dalal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No. 1172/2024

We are not inclined to interfere with the impugned judgment and order. The Special Leave Petition is, accordingly, dismissed.

Pending application(s) shall stand disposed of.

CONMT.PET.(C) No. 482/2024

In view of dismissal of the special leave petition, this contempt petition also stand disposed of.

Pending application(s), if any, shall also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER